

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).14362/2022

(Arising out of impugned final judgment and order dated 11-02-2022 in CRLM No.8063/2021, 27-04-2022 in CRLM No. 8063/2021 passed by the High Court Of Judicature At Patna)

SUBRATA ROY SAHARA

Petitioner(s)

VERSUS

PRAMOD KUMAR SAINI & ORS.

Respondent(s)

(IA No.70435/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.70437/2022 - EXEMPTION FROM FILING O.T., IA No.71302/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.70433/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

SLP(Cr1) No.4231-4236/2022 (II-A)

(FOR ADMISSION and I.R. and IA No.67081/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. V. Giri, Sr. Adv.
Mr. Gautam Awasthi, AOR
Mr. Ayush Choudhary, Adv.
Mr. Devanshu Yadav, Adv.
Mr. Sameer Pandey, Adv.
Mr. Simranjeet Singh, Adv.
Mr. Rahul Tripathi, Adv.
Mr. Ram Sajan Yadav, Adv.
Mr. Vijay Kumar, Adv.sMr. K.V. Viswanathan, Sr. Adv. (NP)
Mr. Ramesh Babu M. R., AOR
Ms. Manisha Singh, Adv.
Ms. Nisha Sharma, Adv.
Ms. Tanya Chowdhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s).14362/2022

Permission to file special leave petition(s) is granted.

It is urged that the private complaint filed by one Naresh Kumar Das, being Complaint Case No.1761/2016, is against accused persons named therein. The petitioner has not been named as an accused.

Further, the impugned order has been passed against the petitioner on an application for anticipatory bail filed by Pramod Kumar Saini, who has been named as accused no.4

Issue notice, returnable on 19.05.2022.

Dasti, in addition, is permitted.

Stay of operation of the impugned judgment and order *qua* the petitioner herein.

We are informed that pursuant to the impugned order, the High Court has issued further orders today, i.e. 13.05.2022, which has the effect of directing the concerned authority in Patna (police) to produce the petitioner before the Court.

In terms of this order, we stay the operation of the direction given by the High Court *qua* the petitioner till

the next date of hearing.

All concerned to act on this order forthwith until further hearing of this matter.

SLP(Cr1) No.4231-4236/2022

On the request of learned counsel for the petitioner, these special leave petitions are de-tagged from Special Leave Petition (Cr1.) D.No.14362/2022.

Issue notice.

Dasti, in addition, is permitted.

There shall be stay of operation of the impugned judgment and order *qua* the petitioner herein till the next date of hearing.

List these matters along with Special Leave Petition (Cr1.) Nos.2918-2919 of 2022 before the appropriate Bench.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

**Copy of this order be given dasti.*